

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the 15<sup>th</sup> day of *May, 2019*.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A).  
HON'BLE MR. ASHISH KALIA, MEMBER (J).**

Misc. Recall Application No. 330/02600 of 2018  
IN  
Original Application Number. 330/00424/2017.

Smt. Bandana Chakravorty. ....Applicant.

**VE R S U S**

Union of India and others. ....Respondents

Advocate for the applicant : Shri A.R. Chakravorty (absent)  
Advocate for the Respondents: Shri N.P. Singh

**O R D E R  
(Delivered by Hon'ble Ms. Ajanta Dayalan, A.M)**

List revised. None has appeared for the applicant. It is seen from the order sheet that the OA was dismissed in default on 09.10.2018 due to non-presence on behalf of the applicant. Today, when the MA No. 2600/2018 filed by the applicant for restoration of OA was taken up even in the revised call, none has appeared on behalf of the applicant. It appears that the applicant has lost interest in pursuing the matter. Hence, the MA No. 2600/2018 is dismissed in default and for want of prosecution.

**(ASHISH KALIA)  
MEMBER- J.**

Anand...

**(AJANTA DAYALAN)  
MEMBER- A.**